

**PETITIONS REGARDING THE
HINDU MARRIAGE AND DIVORCE
BILL, 1952.**

SECRETARY: Sir, I have to report to the Rajya Sabha that five petitions relating to the Hindu Marriage and Divorce Bill, 1952, introduced by Shri C. C. Biswas in this House on the 11th December 1952, have been received by me.

**REPORT OF THE JOINT COMMITTEE
OF THE HOUSES ON THE
CONSTITUTION (THIRD
AMENDMENT) BILL, 1954.**

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS) : Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Constitution (Third Amendment) Bill, 1954.

PAPERS LAID ON THE TABLE

**.STATEMENTS SHOWING THE ACTION TAKEN
BY THE GOVERNMENT ON THE VARIOUS
ASSURANCES, PROMISES AND
UNDERTAKINGS GIVEN DURING SESSIONS OF
THE RAJYA SABHA.**

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions of the Rajya Sabha shown against • each:—

(i) Statement No. VI, Sixth Session, 1954, [See Appendix VIII, Annexure No. 118.]

(ii) Statement No. IX, Fifth Session, 1953. [See Appendix VIII, Annexure No. 119.]

(iii) Supplementary Statement No. X, Fourth Session, 1953. [See Appendix VIII, Annexure No. 120.]

(iv) Supplementary statement No. XV, Third Session, 1953. [See Appendix VIII, Annexure Nop 121.]

(v) Statement No. XIII, Second Session, 1952. [See Appendix VIII, Annexure No. 122.]

**MOTION FOR AND PROGRAMME
OF ELECTION TO THE COIR
BOARD**

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, I beg to move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act, 1953, read with rule 4 (1) (e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Coir Board."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act, 1953, read with rule 4(1) (e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Coir Board."

The motion was adopted.

MR. CHAIRMAN: I have to inform hon. Members that the 23rd September 1954 has been fixed as the last date for receiving nominations and the 27th September 1954 for holding election, if necessary, to the Coir Board. Nominations will be received in the Rajya Sabha Notice Office up to 12 Noon on the 23rd. The election which will be conducted in accordance with the system of proportional representation by means of the single transferable vote will, if necessary, be held in Secretary's Room, No. 29, Ground Floor, Parliament House, between the hours of 3 P.M. and 5 P.M. on the 27th September 1954,